

(2020) 08 RAJ CK 0034

Rajasthan High Court, Jaipur Bench

Case No: Civil Contempt Petition No. 1633, 2027 Of 2017

Manoj Kumar

APPELLANT

Vs

Shailendra Agarwal
And Ors

RESPONDENT

Date of Decision: Aug. 14, 2020

Acts Referred:

- Motor Vehicles Act, 1988 - Section 86

Hon'ble Judges: Sanjeev Prakash Sharma, J

Bench: Single Bench

Advocate: D.D. Khandelwal, Satyendra Singh

Final Decision: Disposed Of

Judgement

Learned counsel submits that in view of directions, 21 vehicles indicated in Table-1 and 2 vehicles indicated in Table-2 were challaned and action was

taken under Section 86 of the Motor Vehicles Act. In all, the 43 vehicles have been found to be violating conditions and an action has been taken.

While this court finds that action has been taken by the respondent/s, it is made clear that the order passed by the court is in the nature of continuous

direction and therefore, the Secretary & Commissioner of the Transport Department shall issue necessary directions for carrying out inspections at

regular intervals and see that unauthorised buses and vehicles with unauthorised registration numbers are not allowed to ply on any route and if found,

vehicles should be confiscated and action should be taken including imposition of heavy fine.

The Transport Department is additionally directed to conduct inspections of the buses and see whether buses are in fit condition to be plyed as it is

noticed that many times while plying enroute the buses catch fire which may be due to the same being not in fit condition for plying on route, causing

loss of lives. Therefore, on routes from Jaipur to Gangangar as well as from Jaipur to Udaipur and similarly on other routes also, the Transport

Department shall conduct regular surprise inspection and take steps. The petitioners shall be free to again file a petition if they find that the regular

inspections are not being conducted and the orders are being flouted.

With the said observations, both the contempt petitions are disposed of. Notices stand discharged.

A copy of this order be made available to Mr. S.S. Raghav, AAG, who will apprise the concerned authorities of this order and also see that

compliance is made.

A copy of this order be placed in the connected file.